

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:3529  
ANSWERED ON:29.07.2009  
MINES PENSION SCHEME  
Vivekanand Dr. G.

**Will the Minister of COAL be pleased to state:**

- (a) whether the Mines Pension Scheme of 1998 had a provision for revisiting the scheme every three years;
- (b) if so, the details thereof and the present status of the scheme; and
- (c) if not, the reasons therefor ?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a) (b) & (c) There is no provision of revision of pension after any specific period of time. However, under clause 21(1) of Coal Mines Pension Scheme, 1998, there is a provision of valuation of pension fund every third year by an Actuary to be appointed by the Board of Trustees (BOT), Coal Mines Provident Fund Organization. The recommendations of the Actuary are required to be placed by the Commissioner before the BOT.

On the basis of valuation of pension fund made available so far, Board of Trustees, (BOT) has not made any recommendation for revision of pension. Thus there has been no revision of pension since inception of Coal Mines Pension Scheme, 1998 i.e. from 31-3-1998. At present the valuation of the pension fund has been entrusted and is being conducted by the National Institute of Financial Management, Government of India, Ministry of Finance, Faridabad.